

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.1025 OF 2004

(2)

New Delhi, this the 23th day of April, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN  
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Surjeet Singh,  
working as Head Warder,  
Central Jail, Tihar, New Delhi-110064. ....Applicant  
(By Advocate : Shri S.C. Luthra)

Versus

1. Govt. of NCT of Delhi through  
The Principal Secretary,  
Delhi Sachivalaya, I.P. Estate,  
New Delhi-110002.
2. D.G. (Prisons)  
Near Lajwanti Chowk, New Delhi-110064.  
.....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

During the course of the submissions learned counsel for the applicant admitted that the appeal of the applicant is pending before the Principal Secretary, i.e., respondent No.1. The applicant is superannuating on 28.2.2005.

2. Keeping in view these facts, when the appeal is pending, at this stage without issuing a notice to show-cause, we dispose of the present Original Application directing the respondent No.1 to consider the pending appeal of the applicant dated 30.7.2003 and preferably decide the same within two months from the date of receipt of a certified copy of this order and communicate it to the applicant.

3. With these directions, the present Original Application is disposed of at the admission stage itself.

*(R.K. UPADHYAYA)*

ADMINISTRATIVE MEMBER

*(V.S. AGGARWAL)*

CHAIRMAN

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